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Title: Rajya Sabha (i) at its sitting held on 3rd January 2019, passed the National Council for Teacher Education (Amendment) Bill, 2018 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha; and (ii) at its sitting held on 3rd January 2019 passed the Right of Children to free and Compulsory Education (Amendment) Bill, 2018, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha. Secretary General also laid the National Council for Teacher Education(Amendment) Bill, 2018 and the Right of Children to free and compulsory education (Amendment) Bill, 2018 as passed by Lok Sabha and returned by Rajya Sabha with amendment.

SECRETARY -GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) 'I am directed to inform the Lok Sabha that the National Council for Teacher Education (Amendment) Bill, 2018 which was passed by the Lok Sabha at its sitting held on the 23rd July, 2018, has been passed by the Rajya Sabha at its sitting held on the 3rd January, 2019, with the following amendment:-

Clause 1

1. That at page 1, line 4, *for* the word and figure "Act, 2018", the word and figure "Act, 2019" be **substituted**,

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

(ii) 'I am directed to inform the Lok Sabha that the Right of Children to Free and Compulsory Education (Amendment) Bill, 2018 which was passed by the Lok Sabha at its sitting held on the 18th July, 2018, has been passed by the Rajya Sabha at its sitting held on the 3rd January, 2019, with the following amendment:-

Clause 1

1. That at page 1, line 3, *for* the word and figure "Act, 2018", the word and figure "Act, 2019" be *substituted*,

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

2. Madam Speaker, I lay on the Table the National Council for Teacher Education (Amendment) Bill, 2018 and the Right of Children to Free and Compulsory Education (Amendment) Bill, 2018, as passed by Lok Sabha and returned by Rajya Sabha with amendment.
